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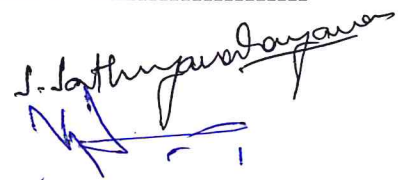
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

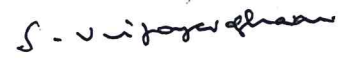
APPLICATION NUMBER :
PETITION NUMBER : TCP/293/ (IB)/2017
NAME OF THE PETITIONER(S) : OSWAL MINERALS LTD
NAME OF THE RESPONDENT(S) : MEHALA CASTINGS & COMPONENTS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	S. SATHIYANARAYANAN	Counsel for R1	
2.	K. Venkatasubramanian	Counsel for petitioner	

ORDER

Counsel for Petitioner present and submitted that he could not make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Therefore, non-compliance of the said provisions, abates the petition and the same is dismissed. However, Petitioner is at liberty to file fresh petition, if so desired.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)